

HARYANA GOVERNMENT**EXCISE AND TAXATION DEPARTMENT****Notification**

The 5th August, 2019

No. 74/GST-2.— In exercise of the powers conferred by section 148 of the Haryana Goods and Services Tax Act, 2017 (19 of 2017), the Governor of Haryana, on the recommendations of the Council, hereby makes the following amendments in the Haryana Government, Excise and Taxation Department, Notification No. 57/GST-2, dated the 26th April, 2019, namely:-

Amendment

In the Haryana Government, Excise and Taxation Department, Notification No. 57/GST-2, dated the 26th April, 2019, in paragraph 2, —

- (i) for the sign “.” existing at the end, the sign “:” shall be substituted; and
- (ii) the following proviso shall be inserted, namely:-

“Provided that the due date for furnishing the statement containing the details of payment of self-assessed tax in said **FORM GST CMP-08**, for the quarter April, 2019 to June, 2019, or part thereof, shall be the 31st day of July, 2019.”.

SANJEEV KAUSHAL,
Additional Chief Secretary to Government Haryana,
Excise and Taxation Department.